

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:3456
ANSWERED ON:16.04.2008
COMMITTEE ON PNDT ACT
Ahir Shri Hansraj Gangaram

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the National Inspection and Monitoring Committee, constituted for implementation of Pre-Natal Diagnostic Techniques (PNDT) Act has submitted any report of its activities;
- (b) if so, the major findings of the report; and
- (c) the action taken by the Government in this regard?

Answer

THE MINISTER OF STATE FOR HEALTH & FAMILY WELFARE(SMT. PANABAKA LAKSHMI)

(a) to (c): The 'National Inspection and Monitoring Committee' (NIMS), constituted in compliance of an assurance given to the hon'ble Supreme Court of India in WP (C) No.301 of 2000 – Centre for Enquiry Into Health & Allied Theases (CEHAT) & Ors. Vs. UOI & Ors., for ascertaining proper implementation of the Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994, periodically undertakes Inspection Visits to different Stats/UTs in the Country to inspect the Genetic Clinics/Laboratories, etc., and hold discussions with the authorities entrusted with the responsibility for implementation of the Act, i.e. the State/UT Appropriate Authorities and the District Appropriate Authorities. The violations of the provisions of the Act and deficiencies in the implementation of thereof, if any, observed during the visit, are conveyed to the concerned State/UT Appropriate Authorities with the advice to take appropriate action against the violators and/or rectify the deficiencies, where called for.

During 2006-2008, the NIMC, visited the following States and UTs: Delhi, Haryana, Maharashtra, UP, Rajasthan, Orissa, Karnataka, Kerala, H.P. and Punjab.